

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.202**  
IB-328(ND)/2022

**IN THE MATTER OF:**

M/s. Grimme India Pvt Ltd.

**Vs.**

The Insolvency & Bankruptcy Board Of India

.... APPLICANT/PETITIONER

.... RESPONDENT

**SECTION**

**U/s 59**

**Order delivered on 13.01.2023**

**CORAM:**

**SHRI ATUL CHATURVEDI**  
**MEMBER (TECHNICAL)**

**SHRI PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Adv. Amit Goel, Adv. Deepali Mittal

For the Respondent :

**ORDER**

Ld. Counsel appearing for the Applicant states that the report on behalf of RoC has already been filed. The report of IBBI is still awaited. Let this matter be adjourned to **24.02.2023** for further hearing.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(PRAVEEN GUPTA)**  
**MEMBER (JUDICIAL)**